

lopment of Homoeopathy, including educational institution and its utilisation in medical care and Family Planning programme on extensive basis.

(b) So far, the Governments of Kerala and West Bengal have appointed Directors of Homoeopathy and the Governments of Madhya Pradesh and Uttar Pradesh have appointed Deputy Directors of Homoeopathy.

(c) Only some states e.g. Kerala have separate budget allocation for Homoeopathy.

#### Provision for Maternity Leave etc.

2844. SHRI MUKUNDA MONDAL:  
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the provisions for maternity and medical leave for Ph.D. students who are employed in various Government and semi-Government research schemes at All India Institute of Medical Sciences; and

(b) whether there is no provision for maternity leave for women students who may work in a project for five years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) There is no provision for maternity leave for women students registered for any, of the post-graduate course including the Ph.D. Course at the All India Institute of Medical Sciences.

(b) Leave rules for scientists who are not Ph.D. students vary from agency to agency funding the project. The I.C.M.R. Research Fellows are not entitled to any maternity or sick leave benefit. The C.S.I.R. leave rules provide for payment of half of the Fellowship to married women for absence upto 3 months on ground of maternity.

#### Misuse of Medical Termination of Pregnancy Act

2845. SHRI SHIV SAMPATI RAM:  
SHRI ANANT DAVE:  
SHRI SHANKARSINHJI  
VEGHELA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some cases of public misuse of the provisions of the Medical Termination of Pregnancy Act have come to the notice of Government, if so, the particulars thereof;

(b) whether Government are aware that the number of people seeking the test to determine the sex of a baby during pregnancy, discovered by the All India Institute of Medical Sciences, New Delhi is quite large and is increasing day by day;

(c) whether it has come to the notice of Government that they are going for this test simply for the prevention of the birth of a daughter which is considered to be a liability; and

(d) what steps Government propose to take to make suitable amendments in the Medical Termination of Pregnancy Act?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes, Sir.

Some instances have come to the notice of the Government where pregnant women having come to know of the sex of their child by a pre-natal sex test, have requested abortion with the ulterior motive of preventing the birth of a female child.

(b) All-India Institute of Medical Sciences performed in all 224 tests for determination of sex. They have since stopped performing pre-natal sex determination test freely and have restricted its use only in indicated cases of sex-linked genetic disorders.

(c) Yes, sir.

(d) There is no provision in the M.T.P. Act which allows termination